



days .They pray for releasing the CD from rigour of CIRP. This has been confirmed by the Counsel of the OC present during the proceedings.

4. Prayer is allowed and the CD is free from rigour of CIRP from today in the interest of justice provided an affidavit to withdraw the Appeal filed by the suspended Partners of CD before the Hon'ble NCLAT, is filed before the Registry here within three days from today. CIRP is terminated and the RP is discharged from his duties as IRP.
5. Hence the IA is admitted and disposed of with the above observations and Directions.

**Sd/-**

(Prasanta Kumar Mohanty)  
Member (Technical) &  
Adjudicating Authority

nkm

**Sd/-**

(H.V. Subba Rao)  
Member (Judicial) &  
Adjudicating Authority